## CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

## Hearing through video conferencing

### O.A. No. 61/944/2021

This the 28<sup>th</sup> day of June, 2021



# HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Slocus Nar, Age 52 years, S/o Late Sh. David, R/o H. No. 347, Old Rehari, Jammu-180005.

....Applicant

(Advocate:- Mr. Sheikh Shakeel Ahmad)

### Versus

- 1. The Union Territory of Jammu and Kashmir through its Principal Secretary to Govt., PW (R&B) Department, Civil Secretariat, Jammu-180001.
- 2. The Chief Engineer, Mechanical Engineering Department, Bikram Chowk, Jammu-180016.
- 3. The Superintending Engineer, Mechanical Circle, Bikram Chowk, Jammu-180001.
- 4. The Executive Enginner, Mechanical Division, Bikram Chowk, Jammu-180016.

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

## ORDER [ORAL]

### (Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The applicant Slocus Nar is aggrieved of the Order No. CEM/J.291 of 2020 dated 07.11.2020 issued by Respondent No.2 where by he has been placed under suspension and attached with the Office of Respondent No. 4. The applicant has submitted a

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representation dated 22.05.2021 to Respondent No.2 seeking reinstatement, however, no

action has been taken by Respondent No. on his representation.

2. Learned counsel for the applicant submits the applicant would be satisfied, if a

direction is issued to the respondents to take a decision on the representation preferred by

the applicant by passing a reasoned and speaking order within a stipulated time frame.

3. We have heard Mr. Sheikh Shakeel Ahmad, learned counsel for the applicant and

Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicant, we

dispose of the O.A. with direction to the respondents to take a decision on the

representation dated 22.05.2021 (Annexure No. A-3 to the O.A.) by passing a reasoned

and speaking order within a period of three weeks from the date of receipt of certified

copy of this order. The order so passed, be also communicated to the applicant.

5 It is made clear that we have not entered into the merits of the case.

6. There shall be no order as to cost.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Sushil/Arun

Administrativ